

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

C.P No.204 of 1996  
in  
O.A. No.131 of 1996

(b)

New Delhi, dated the 6th September, 1996

HON'BLE MR. A.V. HARIDASAN, VICE-CHAIRMAN (J)  
HON'BLE MR. S.R. ADIGE, MEMBER (A)

Smt. Krishna Devi,  
W/o Shri Vijay Singh,  
R/o House No.88,  
Vill. Burari Garhi,  
Delhi-110009.

..... PETITIONER

(By Advocate: Shri K.N.R.Pillai)

VERSUS

1. Shri R.U.S. Prasad,  
Director General Posts &  
Chairman, Postal Services Board,  
Sanchar Bhawan,  
New Delhi.

2. Shri D.L.Yadav,  
Sr. Superintendent,  
Delhi Sorting Division,  
R.M.S. Bhawan,  
Kashmere Gate,  
Delhi-110006.

.... RESPONDENTS

ORDER (Oral)

BY HON'BLE MR. A.V. HARIDASAN, VICE-CHAIRMAN (J)

Heard.

2. Shri K.N.R.Pillai has filed a C.P.  
bearing No.204 of 1996. We do not find any  
reason to proceed <sup>under</sup> ~~Act~~ contempt of court as there is  
no specific allegation against the Respondents  
that they have not acted in the light of the  
order of the Tribunal dated 8.5.96 in OA No.131  
of 1996.

3. The C.P. is rejected.

  
(S.R. ADIGE)  
Member (A)  
/GK/

  
(A.V. HARIDASAN)  
Vice-Chairman (J)